FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRIYA FARMS AND FEEDS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Sriya Farms And Feeds Private Limited
2.	Date of incorporation of corporate debtor	17/04/2015
3.	Authority under which corporate debtor is incorporated / registered	ROC, Bangalore, KA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U05000KA2015PTC079879
5.	Address of the registered office and principal office (if any) of corporate debtor	No.208/B, 1st Stage, HBR Layout, 2nd Block 80 Feet Main Road, Bangalore, Karnataka, India. PIN - 560043
6.	Insolvency commencement date in respect of corporate debtor	22-10-2024 (Order uploaded on 24-10-2024)
7.	Estimated date of closure of insolvency resolution process	20-04-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	M V Sudarshan IBBI/IPA-2/IP-N561/2017-18/11707 AFA Valid up to 06-Nov-24
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.984/13, 8th Main, Girinagar II Phase, Bangalore – 560085 KA IN; **Email: sudarshan.mv@outlook.com**
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.984/13, 8th Main, Girinagar II Phase, Bangalore – 560085 KA IN; **Email: sriyacirp@outlook.com**
11.	Last date for submission of claims	07-11-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sriya Farms And Feeds Private Limited on 22 October 2024(Copy of the order uploaded on 24-10-2024).

The creditors of Sriya Farms And Feeds Private Limited are hereby called upon to submit their claims with proof on or before 07-11-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

M V SUDARSHAN Digitally signed by M V SUDARSHAN Date: 2024.10.26 11:26:07 +05'30'

Date: 26 October 2024
Place: Bangalore

M V Sudarshan
Interim Resolution Professional
IBBI/IPA-002/IP-N00561/2017-2018/11707
AFA Valid upto 6-Nov-24

Financial Express, (English Language) Karnataka Edition on 26-10-2024

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRIYA FARMS AND FEEDS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	**Sriya Farms And Feeds Private Limited**
2.	Date of incorporation of corporate debtor	17/04/2015
3.	Authority under which corporate debtor is incorporated / registered	ROC, Bangalore, KA
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U05000KA2015PTC079879
5.	Address of the registered office and principal office (if any) of corporate debtor	No.208/B, 1 st Stage, HBR Layout, 2 nd Block 80 Feet Main Road, Bangalore, Karnataka, India. PIN - 560043
6.	Insolvency commencement date in respect of corporate debtor	22-10-2024 (Order uploaded on 24-10-2024)
7.	Estimated date of closure of insolvency resolution process	20-04-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	M V Sudarshan IBBI/IPA-2/IP-N561/2017-18/11707 AFA Valid up to 06-Nov-24
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.984/13, 8th Main, Girinagar II Phase, Bangalore – 560085 KA IN; Email: sudarshan.mv@outlook.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.984/13, 8th Main, Girinagar II Phase, Bangalore – 560085 KA IN; Email: sriyacirp@outlook.com
11.	Last date for submission of claims	07-11-2024
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	https://ibbi.gov.in/en/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Sriya Farms And Feeds Private Limited on 22 October 2024(Copy of the order uploaded on 24-10-2024).

The creditors of Sriya Farms And Feeds Private Limited are hereby called upon to submit their claims with proof on or before 07-11-2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA – Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

M V Sudarshan
Interim Resolution Professional
IBBI/IPA-002/IP-N00561/2017-2018/11707;
AFA Valid upto 6-Nov-24

Date: 26 October 2024
Place: Bangalore

Hosa Diganta, (Kannada Language) Bangalore Edition on 26-10-2024

ಶನಿವಾರ, 26 ಅಕ್ಟೋಬರ್ 2024, ಬೆಂಗಳೂರು | ಹೊಸದಿಗಂತ | 6

ಫಾರ್ಮ್– ಎ
ಸಾರ್ವಜನಿಕ ಘೋಷಣೆ
[ಭಾರತದ ದಿವಾಳಿತನ ಮತ್ತು ಪಾಪರಿಕೆ ಮಂಡಳಿ ನಿಬಂಧನೆಗಳು–2016ರ ನಿಬಂಧನೆ 6 ಅನ್ವಯ (ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಗಳ ಸಮಾಪನಾ ನಿರ್ಣಯ ಪ್ರಕ್ರಿಯೆ)]
ಶ್ರೀಯಾ ಫಾರ್ಮ್ಸ್ ಅಂಡ್ ಫೀಡ್ಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಹಕ್ಕುದಾರರ ಗಮನಕ್ಕೆ

ಸೂಕ್ತ ವಿವರಗಳು

1.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಹೆಸರು	**ಶ್ರೀಯಾ ಫಾರ್ಮ್ಸ್ ಅಂಡ್ ಫೀಡ್ಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್**
2.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ನೋಂದಣಿ ದಿನಾಂಕ	17/04/2015
3	ಯಾವ ಪ್ರಾಧಿಕಾರದಡಿ ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರು ನೋಂದಣಿಯಾಗಿದ್ದಾರೆ	ಆರ್‌ಓಸಿ, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ
4	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಕಾರ್ಪೊರೇಟ್ ಐಡೆಂಟಿಟಿ ಸಂಖ್ಯೆ/ ಲಿಮಿಟೆಡ್ ಲಯಬಿಲಿಟಿ ಐಡೆಂಟಿಫಿಕೇಶನ್ ನಂಬರ್	ಯು05000ಕೆಎ2015ಪಿಟಿಸಿ079879
5	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ನೋಂದಾಯಿತ ಕಚೇರಿ ಮತ್ತು ಪ್ರಧಾನ ಕಚೇರಿ (ಇದ್ದಲ್ಲಿ) ಅದರ ವಿಳಾಸ.	ನಂ. 208/ಬಿ, 1ನೇ ಹಂತ, ಎಚ್‌ಬಿಆರ್ ಲೇಔಟ್, 2ನೇ ಬ್ಲಾಕ್, 80 ಅಡಿ ಮುಖ್ಯರಸ್ತೆ, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ, ಭಾರತ. ಪಿನ್– 560043.
6	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿವಾಳಿತನ ಪ್ರಕ್ರಿಯೆ ಆರಂಭದ ದಿನಾಂಕ	22–10–2024 (ಆದೇಶವನ್ನು 24–10–2024ರಂದು ಅಪ್‌ಲೋಡ್ ಮಾಡಲಾಗಿದೆ)
7	ಸಮಾಪನಾ ನಿರ್ಣಯ ಪ್ರಕ್ರಿಯೆ ಕೊನೆಗೊಳ್ಳುವ ಅಂದಾಜು ದಿನಾಂಕ	20–04–2025
8	ಮಧ್ಯಂತರ ನಿರ್ಣಯ ವೃತ್ತಿಪರರಾಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುವ ಸಮಾಪನಾ ವೃತ್ತಿಪರರ ಹೆಸರು ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ಎಂ.ವಿ.ಸುದರ್ಶನ್ ಐಬಿಬಿಐ/ಐಪಿಎ–2/ಐಪಿ–ಎನ್561/2017–18/11707 ಎಎಫ್‌ಎ 06ನೇ ನವೆಂಬರ್ 24ರವರೆಗೆ ಮಾನ್ಯತೆ ಹೊಂದಿದೆ.
9	ಮಂಡಳಿಯಲ್ಲಿ ನೋಂದಾಯಿಸಿದಂತೆ ಮಧ್ಯಂತರ ನಿರ್ಣಯ ವೃತ್ತಿಪರರಾಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುವ ಸಮಾಪನಾ ವೃತ್ತಿಪರರ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ನಂ. 984/13, 8ನೇ ಮೈನ್, ಗಿರಿನಗರ 2ನೇ ಹಂತ, ಬೆಂಗಳೂರು– 560085. ಕರ್ನಾಟಕ, ಭಾರತ. ಇ–ಮೇಲ್: sudarshan.mv@outlook.com
10	ಮಧ್ಯಂತರ ನಿರ್ಣಯ ವೃತ್ತಿಪರರಾಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುವ ಸಮಾಪನಾ ವೃತ್ತಿಪರರನ್ನು ಸಂಪರ್ಕಿಸಲು ವಿಳಾಸ ಮತ್ತು ಇ–ಮೇಲ್ ವಿಳಾಸ	ನಂ. 984/13, 8ನೇ ಮೈನ್, ಗಿರಿನಗರ 2ನೇ ಹಂತ, ಬೆಂಗಳೂರು– 560085. ಕರ್ನಾಟಕ, ಭಾರತ. ಇ–ಮೇಲ್: sriyacirp@outlook.com
11	ಕ್ಲೇಮ್‌ಗಳ ಸಲ್ಲಿಕೆಗೆ ಕೊನೆಯ ದಿನಾಂಕ	07–11–2024
12	ಮಧ್ಯಂತರ ಸಮಾಪನಾ ವೃತ್ತಿಪರರು ದೃಢೀಕರಿಸಿದಂತೆ ಸೆಕ್ಷನ್ 21, ಉಪ ಸೆಕ್ಷನ್ 6(ಎ) ಕ್ಲಾಸ್ (ಬಿ) ಅನ್ವಯ ಸಾಲಗಾರರ ವರ್ಗಗಳು	ಇಲ್ಲ
13	ಒಂದು ವರ್ಗದ ಸಾಲಗಾರರ ಪ್ರತಿನಿಧಿಗಳಾಗಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸಲು ಅಧಿಕಾರ ನೀಡಲಾದ ಸಮಾಪನಾ ವೃತ್ತಿಪರರ ಹೆಸರು (ಪ್ರತಿ ವರ್ಗದಲ್ಲಿ ಮೂವರು)	ಇಲ್ಲ
14	(ಎ) ಸೂಕ್ತ ನಮೂನೆಗಳು (ಬಿ) ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಯ ವಿವರಗಳು ಇಲ್ಲಿ ಲಭ್ಯ:	https://ibbi.gov.in/en/home/downloads ಇಲ್ಲ

ಈ ಮೂಲಕ ಗಮನಕ್ಕೆ ತರುವುದೇನೆಂದರೆ ಶ್ರೀಯಾ ಫಾರ್ಮ್ಸ್ ಅಂಡ್ ಫೀಡ್ಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಕಾರ್ಪೊರೇಟ್ ಸಮಾಪನಾ ನಿರ್ಣಯ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಆರಂಭಿಸಲು ರಾಷ್ಟ್ರೀಯ ಕಂಪನಿ ಕಾನೂನುಗಳ ನ್ಯಾಯಮಂಡಳಿಯು 22ನೇ ಅಕ್ಟೋಬರ್ 2024ರಂದು ಆದೇಶ ನೀಡಿದೆ (ಆದೇಶ ಪ್ರತಿಯನ್ನು 24–10–2024ರಂದು ಅಪ್‌ಲೋಡ್ ಮಾಡಲಾಗಿದೆ)

ಶ್ರೀಯಾ ಫಾರ್ಮ್ಸ್ ಅಂಡ್ ಫೀಡ್ಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಎಲ್ಲ ಹಕ್ಕುದಾರರಿಗೆ ಈ ಮೂಲಕ ತಮ್ಮ ಕ್ಲೇಮ್‌ಗಳ ಪುರಾವೆಗಳನ್ನು 07–11–2024 ರ ಮೊದಲು ಮಧ್ಯಂತರ ನಿರ್ಣಯ ವೃತ್ತಿಪರರಿಗೆ ಎಂಟ್ರಿ 10ರ ಎದುರು ನಮೂದಿಸಿರುವ ವಿಳಾಸಕ್ಕೆ ಸಲ್ಲಿಸಬೇಕು.

ಹಣಕಾಸು ಸಾಲದಾರರು ತಮ್ಮ ಕ್ಲೇಮ್‌ಗಳನ್ನು ಪುರಾವೆಗಳ ಸಹಿತ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನದ ಮೂಲಕವೇ ಸಲ್ಲಿಸಬೇಕು. ಎಲ್ಲ ಇತರ ಹಕ್ಕುದಾರರು ತಮ್ಮ ಕ್ಲೇಮ್‌ಗಳನ್ನು ಪುರಾವೆಯ ಸಹಿತ ವೈಯಕ್ತಿಕವಾಗಿ, ಅಂಚೆ ಮೂಲಕ ಅಥವಾ ಇಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನದ ಮೂಲಕ ಸಲ್ಲಿಸಬಹುದಾಗಿದೆ.

ಎಂಟ್ರಿ ನಂ. 12ರಲ್ಲಿ ಪಟ್ಟಿ ಮಡಲಾದ ಒಂದು ವರ್ಗಕ್ಕೆ ಸೇರಿದ ಹಣಕಾಸು ಸಾಲದಾರರು, ಎಂಟ್ರಿ ನಂ. 13ರಲ್ಲಿ ಪಟ್ಟಿ ಮಾಡಲಾದ ಮೂವರು ಸಮಾಪನಾ ವೃತ್ತಿಪರರ ನಡುವೆ ಒಬ್ಬರನ್ನು ಆ ವರ್ಗದ (ವರ್ಗವನ್ನು ನಿರ್ದಿಷ್ಟಪಡಿಸಿ) ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಯಾಗಿ ಆಯ್ಕೆ ಮಾಡುವ ಸೂಚನೆಯನ್ನು ನೀಡಬೇಕು. ಫಾರ್ಮ್ ಸಿಎ– ಅನ್ವಯವಾಗುವುದಿಲ್ಲ

ಕ್ಲೇಮ್‌ಗಳಿಗೆ ತಪ್ಪು ಅಥವಾ ತಪ್ಪುದಾರಿಗೆಳೆಯುವಂಥ ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸಿದಲ್ಲಿ ದಂಡ ವಿಧಿಸಲಾಗುತ್ತದೆ.

ಎಂ.ವಿ.ಸುದರ್ಶನ್
ಐಬಿಬಿಐ/ಐಪಿಎ–2/ಐಪಿ–ಎನ್561/2017–18/11707
ಎಎಫ್‌ಎ 06ನೇ ನವೆಂಬರ್ 24ರವರೆಗೆ ಮಾನ್ಯತೆ ಹೊಂದಿದೆ.

ದಿನಾಂಕ: 26ನೇ ಅಕ್ಟೋಬರ್ 2024
ಸ್ಥಳ: ಬೆಂಗಳೂರು